तुगलकाबाद किले की जमीन को धड़ल्ले से बेचा जाना

*104. **श्री रमा शंकर कौशिक:†**
प्रो. रामगोपाल यादव:

क्या शहरी विकास और गरीबी उपशमन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या ऐतिहासिक तुगलकाबाद किले की जमीन को धड़ल्ले से बेचा जा रहा है, और यदि हां, तो किसकी इजाजत से ऐसा किया जा रहा है;

(ख) तुगलकाबाद किले का कुल क्षेत्रफल कितना है और इसमें से अब तक कितनी जमीन बेची जा चुकी है तथा उस पर किस-किस तरह का निर्माण किया गया है; और

(ग) बेची गई जमीन को पुन: वापस लेने तथा उक्त जमीन की पूर्व स्थिति बनाये रखने हेतु इस जमीन से अवैध निर्माण पूरी तरह से हटाने के लिए सरकार कब तक और क्या कार्यवाही करने का विचार रखती है?

शहरी विकास और गरीबी उपशमन मंत्री (श्री जगमोहन): (क) से (ग) एक वक्तव्य सभा पटल पर रखा है।

(क) और (ख) भारतीय पुरातत्व सर्वेक्षण (ए.एस.आई.) द्वारा प्रदत्त सूचना के अनुसार, तुगलकाबाद किले का कुल क्षेत्रफल 2661 बीघा है, दीवारों दरवाजों, बुर्जों तथा किले के भीतरी और बाहरी रक्षा केन्द्रों के आन्तरिक भवनों तथा ग्रामीण आबादी का क्षेत्र इससे अलग है इस क्षेत्रफल में से 811 बीघा भूमि पर अतिक्रमण बताया जाता है।

(ग) ए.एस.आई. द्वारा दी गई सूचना के अनुसार, इस अतिक्रमण को हटाने के लिए उनके द्वारा समय-समय पर कार्रवाई की जाती रही है। लेकिन इस बाबत कोई महत्वपूर्ण प्रगति नहीं हो सकी है। ए.एस.आई. ने लोक परिसर अधिनियम के तहत 300 मामलों में बेदखली के नोटिस जारी किए थे तथा बेदखली नोटिसों का अनुपालन न किए जाने पर, अनधिकृत निर्माणों को गिराने का निर्णय लिया था। अनधिकृत निर्माण गिराने की पहली कार्रवाई ए.एस.आई. द्वारा 14.5.97 को की गई थी। इसके अन्तर्गत ऐसे 50 अनधिकृत निर्माण गिराए गए थे तथा इस प्रक्रिया में 20 बीघा जमीन वापस ली गई थी। अनधिकृत निर्माण गिराने की दूसरी कार्रवाई ए.एस.आई. द्वारा 14.7.97 को की जानी थी किन्तु स्थानीय लोगों द्वारा ए.एस.आई. के अधिकारियों पर हमला करने से यह कार्रवाई नहीं की जा सकी। इस प्रसंग में अद्यतन स्थिति और किए जाने वाले उपायों पर ए.एस.आई.

†सभा में यह प्रश्न श्री रमा शंकर कौशिक द्वारा पूछा गया।

तथा डी.डी.ए. के बीच 30.10.2000 को हुई बैठक में विचार-विमर्श किया गया था। इस बारे में आगे की कार्रवाई शुरू किए जाने की प्रक्रिया में है।

Rackless Sale of Land of Tughlakabad Fort

†104. SHRI RAMA SHANKER KAUSHIK:††
PROF. RAM GOPAL YADAV:

Will the MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether land of historic Tughlakabad Fort is being recklessly sold and if so, under whose permission;

(b) what is the total area of Tughlakabad Fort and out of it, what is the area of the land which has already been sold and what kind of constructions have been made thereon; and

(c) what action Government propose to take to demolish illegal constructions completely to acquire the sold land and to maintain the position as before on the said land and by when?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIAITON (SHRI JAGMOHAN): (a) to (c) A Statement is laid on the Table of the Sabha.

Statement

(a) and (b) According to information made available by Archaeological Survey of India (ASI), the total area of the Tughlakabad Fort is 2661 bighas, apart from the walls, gateways, bastions and internal buildings of both inner and outer citadel of the Fort and the village abadi. Out of this, 811 bighas of land is reported to be under encroachment.

(c) According to information provided by ASI, action has been taken by them from time to time for clearing the encroachment but no significant headway could be made. ASI had issued eviction notices under the Public Premises Act in 300 cases and decided to demolish the unauthorised constructions, if the eviction notices were not complied with. The first demolition action was undertaken by ASI on 19.5.97, when 50 such unauthorised constructions were

†Original notice of the question was received in Hindi.

†† The Question was actually asked on the floor of the House by Shri Rama Shanker Kaushik.

demolished and in the process land measuring 20 bighas was reclaimed. Another demolition action which was to be taken up by ASI on 14.7.97, could not materialised as a mob attacked the officials of the ASI. The latest situation and the measures to be taken have been considered in the meeting held between the ASI and the DDA on 30.10.2000. Further action in this regard is in hand.

श्री रमा शंकर कौशिक: श्रीमन्, मेरी पहली आपत्ति तो माननीय मंत्री जी के उत्तर देने के ढंग से है, श्रीमन् इसलिए आपका संरक्षण चाहिए। श्रीमन्, स्पष्ट प्रश्न पूछा था कि कितनी भूमि अतिक्रमण कर ली गई है तुगलकाबाद किले की। माननीय मंत्री जी कह रहे हैं 811 बीघा बताई जाती है। श्रीमन्, क्या यह सरकार का जवाब है- बताई जाती है। इन्हें तो स्पष्ट रूप से कहना चाहिए कि इतनी भूमि पर अतिक्रमण है। श्रीमन्, दूसरे, बीघा कोई स्टेंडर्ड माप नहीं है। बीघे का कोई स्टेंडर्ड नहीं है। बिहार में बीघा कुछ और है, हमारे पूर्वी उत्तर प्रदेश में अलगे है, पश्चिमी उत्तर प्रदेश में अलग है, दिल्ली में अगल है, हरियाणा में अलग है। श्रीमन्, वह तो स्टेंडर्ड माप में आना चाहिए, हेक्टेयर में आना चाहिए। किसी में तो जवाब आना चाहिए था। श्रीमन्, सरकार की तरफ से यह कहना कि-बताई जाती है, यह तो बहुत ही आपत्तिजनक है। श्रीमन्, मैने यह भी पूछा था कि उसमें क्या-क्या निर्माण हो चुका है। उसका भी कोई उत्तर नहीं है। श्रीमन्, अतिक्रमण के नाम पर वहां पर मंदिर का निर्माण हो चुका है, एक मस्जिद भी बन चुकी है, चार मौहल्ले बन गए हैं, कालोनियां भी बन गई हैं, और वहां पर हजारों मकान बन गए हैं। श्रीमन्, माननीय मंत्री जी के तरफ से सही उत्तर आना चाहिए, इसमें मैं आपका संरक्षण चाहता हूं।

श्री सभापति: वह तो अपने जवाब में साफ करेंगे।

मौलाना ओबैदुल्ला खान आज़मी: जवाब में साफ करें या न करें, वहां साफ कर दें जरूर।

श्री जगमोहन: हां, वही कहने वाला हूं। Sir, the first point is that this land is under the Archaeological Survey of India. As reported by the Archaeological Survey of India, the position is as I have stated in my written reply. Now, so far as this case is concerned, I agree with the hon. Member that this is one of the worst case of land and building mafia having taken over certain aspects of Delhi's life. This is what I am fighting against. For the last ten years, encroachments and illegal construction have been going on in this area, with impunity. The Government land has been stolen and sold with impunity and no effective action has been taken by any of the agencies. I concede that. The Ministry is not directly concerned with it, although land is under it. I have personally gone and visited the area, after this quesiton was received, because the local Government, the Delhi State Government—you know that very well the Revenue Department the Police of the Delhi Administration, the Archaeological Survey of India and all other connected agencies are involved in it.

Negertheless, I had gone there personally, seen the area and spent three hours there. I fully agree with him that this is one of the worst cases of criminality and corruption. Therefore, I have alreadeay ordered an inquiry. There will be a CBI inquiry into this. There will be an inquiry to fix the responsibility with regard to the criminal act done by certain powerful individuals who have sold the Government land posing it as their own land. It is the CBI which will investigate the case. There are complaints against the local police also. They have also connived with them. This inquiry will take care of all this. Secondly, if any officer of the Archaeological Survey of India or any other local authority has connived with them, he will be exposed in the process. I have already ordered the Archaeological Survey of India to prosecute those people under the Ancient Monuments Act who have constructed buildings within the protected area.

SHRI PREM CHAND GUPTA: Why not the officers?

SHRI JAGMOHAN: I am saying so. When there is a CBI inquiry, the officers will also be taken care of. Let me complete my reply. Some peole had sold the land 10 years or 15 years ago and gone away. Those people who have bought it illegally, I have asked the authorities to evict them under the Public Premises Act. Wherever proceedings have started and no other action has been taken so far, those proceedings should now be completed and damages should be charged from those who have illegally occupied the land and put up palatial buildings there. The inquiry will take care of all these things. A Committee was also constituted some time back. A complaint was also received by Shri Madan Jha, who is the Financial Commissioner of Delhi. He submitted a report in 1997 in which he brought out these things. I do not know why the Delhi Government has not taken any action so far. This will also become clear why they have not taken action so far. The names, the area and the modality of the thing that was done, were also mentioned in the report. Why has it not been done? The fourth aspect of the problem is what we will do with what remains. I had gone there. I have formulated a scheme. I have taken the responsibility of developing the entire area which is still there. After getting it cleared, it will be added to that area. A big redevelopment scheme of that area has been taken up. Under the Master Plan it is a green area. That area right up to Surajkund on the one side and Meharulli Badarpur border on the other side, along with the bastion and the other area which has been encroached upon will be cleared. A very large area, more than 1,000 hectares, would be developed as a green area. I have already stated that the fort wall will be improved. It will be lighted. The area around the road will also be improved. Apart from fixing the responsibility,

all those encroachments will be cleared. We will develop this area into one of the best green areas in Delhi. This may be treated as a blessing in disguise. I thank the hon. Member for raising this question; otherwise, it might not have come to my notice in the manner it has come today. Thank you.

श्री रमा शंकर कौशिक: सभापति महोदय, माननीय मंत्री जी ने इसकी पूरी जिम्मेदारी दिल्ली गवर्नमेंट पर डाल दी है। यह मामला केवल दिल्ली गवर्नमेंट का ही नहीं है बल्कि यह मामला पुरातत्व विभाग का भी है जो कि केन्द्रीय सरकार के अधीन आता है, यह मामला दिल्ली विकास प्राधिकरण का भी है जो कि सेन्ट्रल गवर्नमेंट के अधीन आता है। श्रीमन् मेरी जानकारी है कि किले का बाहरी क्षेत्र, जो कि सामने का है वह जरूर पुरातत्व विभाग की देखरेख में है, लेकिन किले का जो पिछला क्षेत्र है वह पिछले करीब दो साल से डी.डी.ए. के पास है। किले की जिस जमीन का अतिक्रमण हुआ है उसकी देखरेख की जिम्मेदारी तो डी.डी.ए. की है। श्रीमन् इतना ही नहीं है वहां पर एक गैस की एजेंसी का गोदाम है, वहां पर एक मारूति कार का गोदाम है और इस हिसाब से वहां पर सारा काम चल रहा है। जो वहां के लोग हैं, जो सरकारी लोग हैं, जो सरकारी कर्मचारी हैं और जो भू-माफिया हैं इनकी सांठगांठ से किले की जमीन का अतिक्रमण कर लिया गया है। माननीय मंत्री जी ने 26 सौ बीघा जमीन बतलाई है, मैं नहीं जानता कि दिल्ली में यह कितने बीघा जमीन होती है, लेकिन तुगलाकाबाद किले की एक-तिहाई जमीन का अतिक्रमण किया गया है। और दिल्ली विकास प्राधिकरण कोई कार्यवाही नहीं कर रहा। 1997 में उन्होंने थोड़ी बहुत कार्यवाही की तो 2661 बीघा में से केवल 20 बीघा जमीन का अतिक्रमण इन्होंने हटाया है। उसके बाद कोई कार्यवाही नहीं की गयी। मैं माननीय मंत्री जी से जानना चाहता हूं कि यह कार्यवाही आप कब तक सम्पन्न कर लेंगे और यह भी बताएं कि उन दोषियों को, उन भू-माफियाओं को कब तक दंडित करने का इंतजाम कर लेंगे।

SHRI JAGMOHAN: Sir, when I said that I will hold a CBI inquiry, it means, it will include every official of every department who may be directly or indirectly concerned with it. That is quite clear. I am not defending any department or any authority. So far as the DDA is concerned, of course, that Lt. Governor is the Chairman of this. From the revenue side, the Report of Madan Jha was also given to the lt. Governor of Delhi. All these matters will be looked into and there would be no grievance on this account. This much I can assure the hon. Member.

श्री नागेन्द्र नाथ ओझा: सभापति महोदय, दिल्ली के अंदर इसके अलावा भी पुरातात्विक महत्व के और उसके अन्तर्गत आने वाले कई स्थल ऐसे हैं जहां इसी तरह का मामला है। क्या मंत्री महोदय अन्य ऐसे स्थलों का भी दौरा करेंगे और वहां से भी ऐनक्रोचमेंट हटाने की कोशिश करेंगे? साथ ही 14.7.97 को जो हमला आर्कलॉजीकल सर्वे ऑफ इंडिया के आफिशियल्स पर हुआ था,

जो उन्हें बेदखल करने गये थे, उस मामले में क्या एफ.आईआर. दर्ज कुई थी और अगर हुई थी तो उस पर क्या कार्यवाही हुई, इससे भी अवगत कराएं।

SHRI JAGMOHAN: Sir, it is true that an FIR was lodged. A case was filed by a party from the Archaeological Survey and that was accepted by the "land and building mafia', or whatever you may call it and their supporters. The case was registered and investigations were carried out. Probably, the investigations have not been very effective; in fact, that is one of the allegations. Some summons of the court were received by some people. Sir, that is the present position. But, as I said, there would be an inquiry, and the inquiry will also find out whether the investigations were done properly or not.

So far as your first part of the question is concerned, whether there are similar areas which have been encroached upon, this is what I am crying hoarse every day, and this is what I have been trying to explain to this House that if you want to save this city, please act on this. The whole Hauz Khas area, which is near the monument, has been built in the last.ten years, in violation of all laws of this country; be it the DDA Act, the Corporaiton Act, the Archaeological Survey Act, the Preservation Act or the Teak Act. There is not a single law which has not been violated, and everybody has been seeing it. You go to the monument; on the right-hand side of the monument, a very big restaurant has been constructed.

Only recently, I had gone there, and I have issued orders that in furture, there should be no restaurants in the green areas. I have also got photographs of this area, and I am prepared to distribute them to all of you. That is why I have been requesting you all, please support me if you want to save this city. Not only this; go to Tughlakabad, go to Hauz Khas, go to any place; the situation is the same. And you then become a hero when you take action against them. So much confusion is created by the vested interests, saying that the whole DDA area is being thrown out; that we have been doing this and that. Then, the real issue is lost. The real issue is saving the city, having an urban discipline and ensuring that the architectural and cultural legacy of the city is saved. Go to Jahampanah or go to Siri Fort. They would have built in these areas. This is not done by any poor people, but it is the influential people who have built there. I am prepared to order a CBI inquiry into this. As all of them are influential people who are staying there sometimes, the Lal Dora scandal is there; sometimes some other scandals are there whenever any action is taken against them, a lot of confusion is created in the public mind. And if any person wants to take action against them, it is he who would suffer rather than the people who commit those crimes.

श्री प्रेमचन्द गुप्ता: इस रैकेट को कैसे तोड़ेंगे?

श्री संघ प्रिय गौतम: आप एश्योरेंस दीजिए कि इनको सपोर्ट करेंगे।

श्री प्रेमचन्द गुप्ता: इसमें सब लोग मिले हुए हैं ...(**व्यवधान**)

SHRI JAGMOHAN: I have not understood this question.

श्री सभापति: वह कह रहे हैं कि इसमें सब लोग मिले हुए हैं।

श्री प्रेमचन्द गुप्ता: डी.डी.ए. वाले मिले हुए हैं, एन.डी एम.सी. वाले मिले हुए हैं, एम.सी.डी. वाले मिले हुए हैं, लैंड रैवैन्यू ऑफिसर मिला हुआ है, पुलिस मिली हुई है, सब मिले हुए हैं। ...(**व्यवधान**)...

SHRI JAGMOHAN: I will explain this. (*Interruptions*) What I am saying is, if you support me, they will all get exposed.

SHRI PREM CHAND GUPTA: We all support you, Sir.

SHRI JAGMOHAN: Okey. thank you very much. Then, I guarantee you that I will expose them. (*Interruptions*)

श्री संघ प्रिय गौतम: सर यह ऑब्जर्वेशन नोट कर लीजिए, सारा सदन इसमें सपोर्ट करेगा।

SHRI ADHIK SHIRODKAR: Mr. Chairman, Sir, through you, may I ask the hon. Minister whether he can consider video photography of each and every property of the Government, as it stands today. It will be legel evidence against past encroachments and future attempts at encroachments. Secondly, whenever land is grabbed illegally, if a CBI inquiry is conducted, it files the chargesheet after two years and case comes up after ten years. Would the hon. Minister consider bringing forward an enactment whereby if anybody has been convicted of illegally grabbing land, he has no right of being relocated, free of cost?

SHRI JAGMOHAN: I entirely agree with the suggestion which the hon. Member has made. My effort would be to get those inquiries expedited through the C.B.i. I will request the C.B.I. to open a Special Cell for the purpose so that there is no delay. I am one of those who believe that it is not necessary, in fact, to go after everybody; take action in a few cases like the Tughlakabad or the Hauz Khas case so that they act as a deterrent; nobody will do it later. And those who have already done, will retreat. Therefore, if the hon. House has given me the support and the assurance, then I assure you; you leave the methodology to me; within the framework of law, I will take effective action to ensure that they are all properly dealt with. (*Interruptions*)

AN HON. MEMBER: Who has given the assurance?

MR. CHAIRMAN: One hon. member has given the assurance. (*Interruptions*)

SHRIMATI AMBIKA SONI: We have not given him this assurance. Sir, this assurance has not been given by all the hon. Members so that he can do what he likes.

श्री संघ प्रिय गौतम: माफियाओं को दोगे ऐश्योरेंस? (व्यवधान) क्या माफियाओं को दोगे ऐश्योरेंस? ...(व्यवधान)...

श्रीमती अम्बिका सोनी: हम कोई माफिया के प्रतिनिधि नहीं हैं। माफिया के प्रतिनिधि आप लोग हैं, हम लोग नहीं हैं। ...(व्यवधान)...

SHRI SANGH PRIYA GAUTAM: You have been supporting the mafia. (*Interruptions*)

VEN'BLE DHAMMAVIRIYO: Sir, I would like to say that an ancient monument, that is declared so by the Government, is not a small thing. It is the history of our nation. It is his history of our forefathers. If this history is destroyed by some culprits. it should not be a CBI inquiry, there should be an immediate enactment which protects our histroy. It should be a time- bound action. The hon. Minister should give this assurance to the House.

SHRI JAGMOHAN: Sir, there is already an Act, the Ancient Monuments (Protection) Act. Under the Act, there is a prohibition that no construction can be carried out within hundred metres of the monument. There is also a regulation that it cannot be done within 300 metres. The law is there. But it is not being implemented. That is what my cry is. I have told you about the Hauz Khas; all the laws exist, but not a single party has followed them. Why? that is why I say, it is a crisis of urban governance. It is also a crisis of the Governed because nobody has raised his voice and nobody is fighting for it.

†मौलाना **ओबैदुल्ला खान आज़मी:** सर, सबसे पहले तो मैं मंत्री जी को उनकी हौसलामंदी पर मुबारकबाद देता हूं कि नाजायज़ कब्जे को हटाने के लिए जिस बहादुरी का उन्होंने ऐलान किया है। साथ ही उनसे यह गुज़ारिश करूंगा कि जो लोग जायज़ तरीके से रह रहे हैं, नाजायज़ कब्जे को हटाने के साथ-साथ कहीं जायज़ तरीके से रहने वालों पर भी अन्याय न हो और वे यह न चीख उठें कि "लगता नहीं है जी मेरा उजड़े दयार में।" इसलिए मेरी उनसे गुज़ारिश यह है कि जो हकदार लोग हैं, जो सही लोग हैं, उनको भी बचाकर चलना गवर्नमेंट का कर्तव्य है। अब मैं एक बात सिर्फ.....

†Transliteration of the speech in Persian script is available in the Hindi version of the debate.

श्री सभापति: देखिए, वक्त खत्म हो रहा है, आपका सवाल ही होगा, जवाब नहीं हो पाएगा।

†मौलाना ओबैदुल्ला खान आज़मी: मैं बात खत्म कर रहा हूँ'। मैं सिर्फ यह कहना चाहूंगा कि मंत्री जी यह बता दें कि और इस तरह के कितने स्थल हैं? ये पर्यटक स्थल भी हैं, हमारे देश को इनसे कमाई भी होती है और कितने स्थल ऐसे हैं, क्या गवर्नमेंट की जानकारी में यह है और इस काम को एक टाईम-लिमिट में कब तक पूरा करेंगे उसमें इनको पॉजिटिव सपोर्ट मिलेगा।

श्री जगमोहन: जैसा आप बता रहे हैं कि इसमें लगभग 1200 के करीब मॉन्युमेंट्स हैं जो कि प्रोटेक्टेड हैं और नॉन-प्रोटेक्टेड भी हैं। और मेरी शुरू से कोशिश रही है जब में वाईस चेयरमैन था या लेफ्टिनेंट गवर्नर था बीस साल पहले, सारे स्थलों को बचाने के लिए स्पेशल मीज़र्स लिए गए। जो प्रोटेक्टेड नहीं भी थे, उनके एराउंड भी मैंने ग्रीन पार्क बनाए हैं। जैसे आप देखिए, छोटे-छोटे एरियाज़ कैसे ग्रीन बनाए हुए हैं।

MR.CHAIRMAN: question hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

State of Affairs of Sail Units

*105 SHRI K. RAHMAN KHAN: Will the Minister of STEEL be pleased to stated:

(a) what is the present state of affairs of each unit of Steel Authority of India indicating their accumulated losses, if any, as on 31st March, 2000;

(b) whether their modernization has been completed;

(c) if not, the reasons therefor, and

(d) what is the plan in hand to bring these unit out of red?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJKISHORE TRIPATHY):

(a) The accumulated losses of various units of the Steel Authority of India Limited (SAIL) A on 31.03.2000 are set out below:

(Rs. in crores)

Units of SAIL	Accumulated Profit/Loss(–)*
Bhilai Steel Plant (BSP)	4619
Durgapur Steel Plant (DSP)	–3605
Rourkela Steel Plant (RSP)	–1876